

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 527 of 2020

IN THE MATTER OF:

MCC Concrete

...Appellant

Versus

Northway Spaces Ltd.

...Respondent

Present:

**For Appellant: Mr. Malak Bhatt and Mr. Atreto Banerjee,
Advocates.**

For Respondent:

O R D E R
(Through Virtual Mode)

09.06.2020 Having heard learned counsel for the Appellant and being satisfied of the ground urged for condonation of three days delay in preferring the appeal beyond prescribed period of 30 days, we condone such delay. I. A. No. 1321 of 2020 is accordingly disposed of.

Seriously disputing the correctness of finding in regard to pre-existing dispute, the learned counsel for the Appellant-Operational Creditor submits that the Adjudicating Authority has failed to ascertain whether the letters referred to in the impugned order were received by the Appellant and same did pertain to the notices purportedly disputed by the Respondent.

Contd.../

Issue notice upon Respondent. Appellant to provide email addresses of the Respondents. Notice be issued through email or any other available mode. Requisites along with process fee be filed within three days.

List the appeal for admission (after notice) on **9th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

am/gc